

Government, State Governments and the institutions reporting to the Ministry of Science & Technology in absolute terms has been progressively on the increase and this trend is likely to continue in the 9th Plan period also.

SC/ST/06

Discontentment amongst the Tribals

1944. SHRI GIRIDHAR GAMANG: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have reviewed the reasons of discontentment amongst the tribals the causes of unrest the tribal areas particularly in Fifth and Sixth Scheduled Areas of the country;

(b) if so, the reasons and causes therefor and the measures taken by the Union Government and the States to control and contain the same.

(c) whether the peace and good Government in scheduled Areas is the responsibility of the Central Government and the State Government; and

(d) if so, the legal and constitutional measures initiated by the Union Government so far?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) Information is being collected and will be laid on the Table of the House.

Oil Industry

1945. SHRI SAMAR CHOUDHARY: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the number of oil Industries set up after the delicensing of the industry indicating their capacity for oilseeds crushing, solvent extraction, refineries and vanaspati;

(b) the number of oil industry units owned by foreign companies independently and the unit with foreign equity set up after liberalisation; and

(c) the total investment made in January 1999 by the indigenous units and the foreign units including the collaboration with Indians?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) After delicensing of the Vegetable Oil Industry from 25th July, 1991, 1778 Industrial Entrepreneurs Memoranda (IEMs) involving a proposed total investment of Rs. 14172 crores and 14 Letters of Intent with a proposed investment of Rs. 75 crores were filed with the Secretariat for Industrial Assistance under the Department of Industrial Policy & Promotion. No authentic information is available regarding the number and capacity of oil industries actually set up in pursuance of the above IEMs and Letter of Intent, except for the vanaspati and solvent extraction units for which the information is given in the enclosed Statement.

(b) and (c) As per available information, during the period 1991 to December, 1998, the following foreign collaboration cases were approved in the field of the Vegetable oil and vanaspati industry:—

Total	Technical	Financial	Total Amt. Approved
35	3	32	Rs. 193.93 crores

Of these only two proposals relate to 100% foreign equity. No information is available on investment made in January, 1999.

Statement

Number and Capacity of Oil Industries

	Before Delicensing		After Delicensing	
	No. of Units	Approx. Annual Capacity	No. of Units	Approx. Annual Capacity
Vanaspati Units	106	17.6 lakh MT	195	31.5 lakh MT
Solvent Extraction Units	453	184 lakh MT (In terms of oil bearing material)	850	345 lakh MT (In terms of oil bearing material)